

**THE COMPTROLLER AND AUDITOR-GENERAL
(CONDITIONS OF SERVICE) ACT, 1953**

No. 21 of 1953



[17th May, 1953]

An Act to regulate certain conditions of service of the Comptroller and Auditor-General of India.

Be it enacted by Parliament as follows:—

1. **Short title.**—This Act may be called the Comptroller and Auditor-General (Conditions of Service) Act, 1953.

2. **Term of office of Comptroller and Auditor-General.**—A Comptroller and Auditor-General of India shall hold office for a term of six years from the date on which he enters upon his office:

Provided that he may at any time by writing under his hand addressed to the President resign his office.

Explanation.—For the purposes of this section, the term of six years in respect of the Comptroller and Auditor-General holding office immediately before the commencement of this Act shall be computed from the 15th day of August, 1948.

3. **Pension payable to Comptroller and Auditor-General.**—A Comptroller and Auditor-General of India shall, on his retirement, be eligible—

(a) (i) in the case of the Comptroller and Auditor-General holding office immediately before the commencement of this Act, to such pension as may be admissible to him under the rules for the time being applicable to the service to which he belonged at the date on which he became the Comptroller and Auditor-General; or

(ii) in the case of any other Comptroller and Auditor-General who was in the service of the Government at the date of his appointment, to such pension as may be admissible to him under the rules for the time being applicable to the service to which he belonged at the date of his appointment;

the service as Comptroller and Auditor-General, in either case, being reckoned for the purposes of the relevant rules as service for pension; and

(b) to an additional pension of six hundred rupees per annum in respect of each completed year of service as Comptroller and Auditor-General, such service in respect of the Comptroller and Auditor-General holding office, immediately before the commencement of this Act, being computed from the 15th day of August, 1948:

Price annas 2 or 3d.

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2. Comptroller and Auditor-General (Conditions of Service) [Act 21 of 1953]

Provided that the aggregate of all pensions payable to the Comptroller and Auditor-General shall not,—

- (i) in the case of a member of the Indian Civil Service, exceed one thousand pounds sterling per annum; or
- (ii) in the case of a member of any other service, exceed twelve thousand rupees per annum.

4. Other conditions of service of Comptroller and Auditor-General.— Save as otherwise expressly provided in this Act, the other conditions of service of the Comptroller and Auditor-General of India shall be as specified in the Second Schedule to the Constitution.